

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF LAKSHMI ENERGY & FOODS LIMITED

S. No	Particulars	Details
1.	Name of corporate debtor	Lakshmi Energy & Foods Limited
2.	Date of incorporation of corporate debtor	20/07/1990
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L00000CH1990PLC010573
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: SCO NO. 19 Sector 7-C Chandigarh CH 160019 IN Principal Office / Works: Lakshmi Energy & Foods Limited VPO-Khamanon District Fatehgarh Sahib 140801 PB
6.	Date of closure of Insolvency Resolution Process	July 26, 2021
7.	Liquidation commencement date of corporate debtor	July 26, 2021
8.	Name and registration number of the insolvency professional acting as liquidator	Kuldip Kumar Bassi IBBI/IPA-001/IP-P00280/2017-18/10524
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Unit No. 410, Level 4, Centrum Plaza, Golf Course Road, Sector 53, Gurugram, Haryana, 122001 E-mail id: kkbassi@gmail.com Contact : +91-9417027223
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Unit No. 410, Level 4, Centrum Plaza, Golf Course Road, Sector 53, Gurugram, Haryana, 122001 ip.lakshmienergy@gmail.com
11.	Last date for submission of claims	August 25, 2021 Claims form can be submitted on: ip.lakshmienergy@gmail.com

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of Liquidation of Lakshmi Energy & Foods Limited on July 26, 2021.

The stakeholders of Lakshmi Energy & Foods Limited are hereby called upon to submit their claims with proof on or before August 25, 2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator:

Kuldip Bassi
Kuldip Kumar Bassi

Date and place: New Delhi, July 30, 2021

